

GOVERNMENT OF PUDUCHERRY
PUDUCHERRY STATE EXECUTIVE COMMITTEE
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No.104/PSEC/COVID19/2021

Puducherry, dt. 15/08/2021

ORDER

Sub: PSEC -Containment of Resurgence of COVID 19 - Instructions - Issued.

- Ref: 1.** The Letter D.O.No.40-3/2020-DM-I)(A) dated 28/07/2021 of the Ministry of Home Affairs, Government of India.
- 2.** The Order No.40-3/2020-DM-I(A) dated 28/07/2021 of Ministry of Home Affairs, Government of India.
- 3.** The Order No. 104/PSEC/COVID19/ 2021 dated 12/04/2021, 20/04/2021, 21/04/2021, 26/04/2021, 27/04/2021, 03/05/2021, 08/05/2021, 09/05/2021, 19/05/2021, 23/05/2021, 31/05/2021, 07/06/2021, 14/06/2021, 21/06/2021, 30/06/2021 ,15/07/2021 and 31/07/2021 of the State Executive Committee, Puducherry.

The Ministry of Home Affairs, Government of India has issued directions vide Order 2nd cited above, to ensure compliance to the containment measures for COVID-19 up to 31st August, 2021.

Govt. of Puducherry has issued lockdown orders to contain the spread of COVID-19 virus. The last such lockdown order/notification issued vide No.104/PSEC/COVID19/2021 dated 31/07/2021, is effective up to 15th August, 2021 (mid-night).

2. The number of fresh positive cases has come down and therefore it is necessary to extend the LOCKDOWN to break the chain of Covid-19 transmission but with certain additional relaxations. Accordingly, the following lockdown measures are issued under Disaster Management Act, 2005, with effect from the **15th August, 2021 (mid-night) to 31st August, 2021 (mid-night)** for strict compliance by all concerned.

1.	Corona Night Curfew	There shall be Corona Curfew from 10.30 pm till 5.00 am every day.
2.	LOCKDOWN	<p>In addition to the aforesaid Corona Night Curfew, there shall be lockdown with effect 15th August, 2021 (mid-night) to 31st August, 2021 (mid-night)</p> <p><u>Prohibited Activities :</u></p> <p>Social / political / entertainment related gathering shall remain strictly prohibited.</p> <p><u>Permitted activities and terms and conditions thereof:</u></p> <p>All activities are prohibited except the following activities. People shall stay at their homes and shall not come out except for the following permitted activities. Such movement for the permitted activities would be subject to verification of the identity and purpose by the enforcement agencies. The enforcement agencies should verify the identity and purpose of the movement on roads and action should be taken against violators.</p> <p>1. (i) All Government departments / offices shall function as per guidelines / instructions of Department of Personnel and Administrative Reforms (PW),</p>

Puducherry. The Administrative Secretaries/HODs are advised to avoid calling back the staff to their office who are drafted for Covid related activities / services. Further the Administrative Secretaries/HODs of the departments shall make vehicles of their offices/departments available for COVID related duties.

(ii) All Administrative Secretaries/HODs shall ensure vaccination of all eligible staff under them. Health Department shall ensure 100% coverage under vaccination for staff in the Health facilities. The Health Department shall saturate under vaccination all eligible persons in the population at the earliest.

2. All shops / commercial / business establishments shall be opened from 9.00 AM to 9.00 PM without air conditioning facility by following COVID protocol. However the vegetable / fruit shops shall be functional from 5.00 AM till 9.00 PM.

3. All Private Offices shall function from 9.00 AM to 6.00 PM by following COVID appropriate behavior and ensure 100% vaccination of all eligible staff.

4. The shops at Big Market shall be permitted to resume functioning at their respective places inside the Market after strictly following the COVID norms.

5. **Restaurants/Hotels and bar facilities within the hotels, lodges and guest houses and also other standalone eateries shall be permitted to operate with 50% capacity upto 10.00 PM by strictly following COVID appropriate behaviour in /in front of their premises.** The Teashops / Juice shops shall operate upto 9.00 PM by strictly following COVID appropriate behaviour in/in front of their premises. The owners of the Restaurants and Bars shall be responsible for strict adherence to the prescribed SOPs and all instructions / guidelines issued by Government from time to time as well as compliance of COVID appropriate behaviour (viz. wearing of masks, maintaining social distancing, regular hand washing and use of sanitizer etc) to contain the spread of COVID-19 virus. In case, any violation is found, strict penal / criminal action shall be taken against the owner of the restaurant / bar. They shall ensure vaccination of all the eligible staff at the earliest.

6. (i) Retail liquor including Arrack vends shall be allowed from 9.00 AM to 9.00 PM. All Bars attached with retail liquor vends shall be allowed to function with 50% capacity upto 9.00 PM subject to strict compliance of COVID appropriate behaviour. Opening of liquor shops will pose a serious challenge of crowd control. Given the fact that shops had been closed for long and neighbouring State opened its liquor vends recently, there may be a surge of crowd of intrastate and interstate (at the borders). It is imperative to put in place rigorous safety norms of barricading entrances, increased enforcement, safety norms of hand hygiene, social distancing etc. The Excise Department in joint co-ordination with Police Department shall ensure strict enforcement of crowd regulation at the Liquor vends. In particular, adequate security shall be put in place in shops located at the borders for enforcing crowd control/regulation. Duty charts be drawn for crowd regulation. Excise Department shall issue stern directions on the safety norms to be followed by the retail liquor vends with no compromise, whatsoever failing which the shops / vends will be made liable.


	<p>(ii) The Excise department shall also expeditiously issue instructions for door step delivery of liquor within U.T. of Puducherry only, in consonance with its Act and Rules, so as to reduce the footfalls to liquor shops.</p> <p>7) Goods transport shall remain permitted all the time. Private, Government public passenger transport (busses/auto/taxies) shall also be permitted to operate upto 9.00 PM on all days. However vehicle for medical and emergency purposes, marriages, death of a key relative, interview /examinations will be allowed on all days and at any time and they shall carry proof with them for the purpose.</p> <p>8) Registration of Automobiles and issuance of Driving License shall be done by the Transport Department by following the COVID protocol.</p> <p>9) Documents Registration shall be carried by following the COVID protocol.</p> <p>10) Beach Road / Parks / Gardens shall be opened from early morning 5.00 A.M. to 9.00 P.M. for regular walkers on all days. The walkers shall compulsorily wear masks and maintain social distancing norms.</p> <p>11) All religious places / places of worship shall be opened for public for Darshan only upto 9.00 PM. Marriages shall be permitted to be conducted in the Religious Institutions but with a maximum of 25 members only. However, essential Poojas / Prarthanas / Rituals are permitted to be conducted only by the priests/employees of the respective religious place. Except for the aforesaid purposes, there shall not be any congregation at the place of worship. The religious institutions shall strictly abide by the SOP prescribed by Ministry of Home Affairs and Ministry of Heal and Family Welfare. At no point shall there be any relaxation in adhering to the COVID safety protocols.</p> <p>12) Marriage related gathering shall be permitted but with guests not exceeding 100.</p> <p>13) Funeral/last rites are permitted with participants not exceeding 20.</p> <p>14) Industrial establishments, manufacturing centres and construction activities are permitted under the following terms and conditions;</p> <p>(a) Factories, manufacturing units and construction activities that are operating must subscribe to following discipline.</p> <p>(i). Before opening the industrial establishments, manufacturing centres and construction activities, the employees should go for COVID Rapid Antigen Test (RAT) and all the eligible employees should be vaccinated as per criteria at the earliest. Failure to get vaccinated will closure of the entity.</p> <p>(ii). To scan body temperature of labourers pre-entry and confirm to COVID appropriate behaviour of all concerned.</p> <p>(iii). If a labourer/ worker found positive, other labourers who have come into active contact with him to be quarantined with pay.</p> <p>(iv). In case of any worker found to be positive, unit to be closed until completely sanitised.</p> <p>(v). Lunch and tea breaks to be staggered for avoiding crowding. No common eating places.</p> <p>(vi). Common toilet facilities to be sanitised frequently.</p>
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	<p>(vii). If a worker is found positive he or she would be allowed medical leave and cannot be discontinued during this absence for this reason.</p> <p>15) All agricultural operations.</p> <p>16) Following essential services shall be permitted without any time restrictions:</p> <p>(i) POL Bunks, ATMs, Telecommunication, Internet services, Broadcasting and Cable services, Media, IT and IT enabled services, Water supply, Sanitation, Electricity supply, Cold storages and ware housing services, private security services, Law and order/emergency/municipal/fire/Courts as per orders of High Court.</p> <p>(ii) Dairy & Milk supply / booth, pharmacy, hospitals, medical labs, Pharmaceuticals, Opticians, medicines and medical equipments, distribution of news papers, ambulance and hearse vehicle services, medical and its allied activities shall be permitted.</p> <p>17) All E-Commerce activities shall be permitted.</p> <p>18) Sports activities are permitted without spectators. Gymnasiums and Yoga institutes will be permitted to open upto 50% of the capacity.</p> <p>19) Film / TV serial shooting allowed with maximum of 100 peoples.</p> <p>20) Tourist gathering spots like boat house etc may be permitted to operate with 50% capacity after strictly comply with COVID appropriate behaviour norms</p> <p>21) Cinemas / Theaters / Multiplexes shall be permitted to operate with 50% Occupancy up to 9.00 PM by strictly following SOP issued in this regard.</p> <p>22) The aforesaid shops / commercial establishment /permitted activities shall be closed down if they are found violating this lockdown order/ restrictions or COVID-19 appropriate behavior is not observed in and around their premises.</p> <p><u>NOTE</u> General Public are advised to buy provisions, vegetables and other items from the shops near their houses and not travel long distances for purchase of these items. Enforcement agencies/ Police shall prevent general public travelling long distances for purchase of essential commodities.</p>
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3. The Regional Administrators may align local restrictions in the area under their jurisdiction in keeping with restrictions in neighboring states/districts for the sake of better Covid management.

4. There shall be strict enforcement of these measures by the enforcement agencies/ Police who shall periodically and randomly carry out verification of persons travelling on road by establishing nakas/ road barriers at suitable places. Police shall also ensure strict border control to prevent cross border movement due to different pattern of restrictions between UT of Puducherry and neighboring States. Extant guidelines/instructions of MoH&FW and MHA, New Delhi shall be strictly enforced in the containment zones. The Enforcement officers concerned shall step up the imposition of fine on the violators under law. The National directives for COVID-19 management as specified in Annexure - I shall be strictly followed throughout the UT of Puducherry.

5. If it is found that the COVID Appropriate behaviour is not being followed in Markets, Market complexes, Malls, Restaurants, Bar, Theaters and Multiplexes and / or the positivity rate, number of COVID-19 positive persons, growth rate etc. start increasing in UT of Puducherry then Markets, Market Complexes, Malls, Restaurants, Bar, Theaters and Multiplexes shall be closed forthwith without any loss of time so as to completely avoid and prevent any upsurge and likelihood of next wave in UT of Puducherry.
6. (a) All shops owners and persons working in shops / commercial establishment / industries are directed to get themselves vaccinated at the earliest, failing which they will not be allowed to function. The Municipality / Commune Panchayats commissioners shall arrange for the verification of COVID vaccination status in respect of owners and workers of the Shops and commercial establishment in their Jurisdiction and the report shall be furnished to the concern Deputy Collectors. Based on the reports, Deputy Collectors shall take action in coordination with the Health Department and Trader Associations to ensure 100% coverage under vaccination.
- (b) Violation of restrictions/lockdown orders/ norms for containment zones by a shop/ commercial establishment/ industry shall be fined to a maximum level as permissible under the laws applicable.
- (c) Violation of the lockdown order by stepping out of the home without any valid reason/ without identity card shall be fined.
- (d) Any person violating the aforesaid lockdown or the National Directives will be liable to be proceeded against as per provision of 51 to 60 of Disaster Management Act and section 188 of IPC and other legal provisions as warranted.
7. The Health Department shall carry out the targeted testing of vulnerable people etc so as to detect positive cases at the earliest. It shall maintain proper records of each test conducted. It shall also arrange to send adequate samples for sequencing so as to detect mutant strains timely. The District Administration shall hold periodic meeting with the associations of traders / restaurants / hotels / industries and such other persons / bodies and sensitize them about the adherence to norms of COVID appropriate behavior and vaccination and consequences that may visit for not following them.
8. This order substitutes all other previous orders issued on the subject and comes to force with effect from **midnight of 15th August, 2021.**
9. This issue as per directions of the Government / Hon'ble Lieutenant Governor, Puducherry.


(A. VIKRANTH RAJA, I.A.S.)
SECRETARY (R&R) /
MEMBER SECRETARY (SEC)

To

1. All Members of the State Executive Committee, Puducherry
2. All Commissioner-cum-Secretaries to Government, Puducherry
3. The Director General of Police, Puducherry.
4. The District Collector - Cum - Chairman, DDMA, Puducherry / Karaikal.
5. The Regional Administrator, Mahe / Yanam.
6. All Heads of Departments, Puducherry

Copy to :

1. The Hon'ble Chief Minister, Puducherry
2. The Chief Secretary to Govt., Puducherry
3. The Secretary to HLG, Puducherry.

ANNEXURE-I

NATIONAL DIRECTIVES FOR COVID-19 MANAGEMENT

1. Face coverings: Wearing of face cover is compulsory in public places; in workplaces; and during transport.

2. Social distancing: Individuals must maintain a minimum distance of 6 feet (2 gaz ki doori) in public places.

Shops will ensure physical distancing among customers.

3. Spitting in public places will be punishable with fine, as may be prescribed by the State/ UT local authority in accordance with its laws, rules or regulations.

Additional directives for Work Places

4. Work from Home (WfH): As far as possible the practice of WfH should be followed.

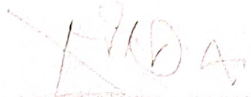
5. Staggering of work/ business hours will be followed in offices, work places, shops, markets and industrial & commercial establishments.

6. Screening & hygiene: Provision for thermal scanning, hand wash or sanitizer will be made at all entry points and of hand wash or sanitizer at exit points and common areas.

7. Frequent sanitization of entire workplace, common facilities and all points which come into human contact e.g. door handles etc., will be ensured, including between shifts.

8. Social distancing: All persons in charge of work places will ensure adequate distance between workers and other staff.

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(A. VIKRANTH) (A.S.)
SECRETARY (R&R)
MEMBER SECRETARY (G.C.)